

[English]

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Super Bazar

*13. SHRI FRANCISCO SARDINHA : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the amount allotted to the Super Bazar during each of the last three years;

(b) whether the Government and the National Cooperative Development Corporation have reviewed the functioning of the Super Bazar; and

(c) if so, the details and outcome thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF FOOD AND CONSUMER AFFAIRS (SARDAR SURJIT SINGH BARNALA) : (a) to (c) The total amount of financial assistance released by the Government of India to the Super Bazar, Delhi during the last three years is as under :-

(Rs. in lakhs)				
Year	Share Capital	Loan	Subsidy	Total
1995-96	16.00	16.00	8.00	40.00
1996-97	16.00	16.00	-	32.00
1997-98	Nil	Nil	Nil	Nil
Total	32.00	32.00	8.00	72.00

It may be stated that the Super Bazar is an autonomous cooperative organisation having its own Board of Directors to take decisions on business and administrative matters. However, as a part of normal activity, the Government reviews the functioning of the Super Bazar, Delhi from time to time. The last review was undertaken on 29.6.98 and the following suggestions for improvement in the functioning of the Super Bazar were made during the meeting :

- (i) The submission of the audited statements of accounts for 1995-96 & 1996-97 expeditiously;
- (ii) Increase in its sales;
- (iii) Closure of its uneconomic branches in the urban areas which are incorrigible for improving;
- (iv) Curtailing its expenditures wherever possible;
- (v) Improving the quality control measures;
- (vi) Restructuring of the purchase committee and delegation of authority with accountability to the managers; and

- (vii) Immediate steps to be taken to recover the outstanding credit sales amount of Rs. 8.50 crores.

The N.C.D.C. has informed that they have not provided any financial assistance to the Super Bazar and have also not reviewed its performance.

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Inter-State Council

*14. SHRI V.V. RAGHAVAN :
SHRI VILAS MUTTEMWAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a meeting of Inter-State Council was held in the month of January, 1999;

(b) if so, the details of the issues discussed therein;

(c) whether the various provisions of article 355 and 356 of the Constitution were also discussed;

(d) if so, the details thereof and the consensus arrived at in the meeting; and

(e) the steps taken by the Government on the decision taken in the inter-State Council meeting?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir. The Fifth meeting of the Inter-State Council was held on the 22nd January, 1999 at New Delhi.

(b) to (d) The following Agenda items were discussed in the meeting :-

- (i) Sarkaria Commission Report, Chapter VI-Emergency Provisions; Recommendation for Amendment to Article 356 of the Constitution and other related Recommendations;
- (ii) Guidelines for identifying and selection of issues and the procedure for conduct of business of the Council and its Committees;
- (iii) Chapter-XI Economic and Social Planning;
- (iv) Implementation Report on decisions of Inter-State Council on the Recommendations of the Sarkaria Commission.

During the discussions, there was no unanimity over articles 355 and 356 of the Constitution of India.

(e) The Recommendations of the Inter-State Council will be communicated to the Union Ministries and the State Governments concerned for follow up action.